



HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/ADDL.REG.-HCIND/ 1258

Indore, Dated 03rd May, 2014

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Captain Hotilal
Military Pensioner,
C/o A-90, Defence Colony,
Agra Cantt (U.P.) 282 001.

* * * * *

Please refer to your application dated 28/04/2014 (Inwarded on 02/05/2014) registered at our I.D. No.04/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005 in which you have not specified particulars as to what kind of information is required about the 07 items shown in your application and, therefore, this is to inform in this regard that the information can not be supplied due to following reasons:-

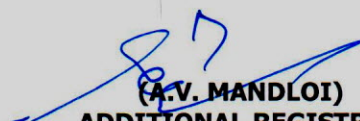
- I.** Hon'ble the Competent Authority of High Court of M. P. has framed "High Court of M. P. (Right to Information) Rules 2006" under Section 28(1) of the Right to Information Act, 2005. **As per Rule 3(2) of the High Court of M. P. (Right to Information) Rules, 2006, every application is required to be made for one particular item of information only.**

Therefore, your request for providing so many items of information can not be acted until proportionate number of applications are made with the required fee of Rs. 50/- per application.

- II.** The information sought under RTI Act, 2005 is required to be very specific and precise, so that, the Authority may conveniently supply the information after ascertaining, if the same may be disclosed under the provisions of Sections 8 & 9 of the RTI Act, 2005.

Moreover, your kind attention is invited towards the Circular No.F-11-24/2008/RTI/1-9 Bhopal, dated 17/11/2011 issued by the General Administration Department (Right to Information Cell), Ministry, Govt. of M.P., Bhopal as adopted by the High Court of M.P. vide Endorsement No.C/3469 dated 27/04/2012 whereby the State Public Information Officer is not expected to answer queries which are not specific & properly presented or do not in fact exist.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.


(A.V. MANDLOI)
ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.,
BENCH AT INDORE